

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1136
ANSWERED ON:30.11.2005
TRANSFER OF OWNERSHIP
Singh Shri Brij Bhushan Sharan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority allows the transfer of ownership in the name of subsequent buyers;
- (b) if so, the details of the procedure and the amount charged by the DDA from the buyer;
- (c) whether the water bills raised by DDA remains in the name of original allottee even after transfer of the ownership of flat in the name of buyer; and
- (d) if so, the reasons therefor?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a): Yes, Sir.

(b): Delhi Development Authority (DDA) has informed that transfer of ownership is allowed under the policy of conversion of properties from leasehold to freehold. The buyer is required to submit an application duly supported by necessary documents and the conversion fee as prescribed from time to time along with surcharge of 33.33%.

(c)&(d): After the transfer of ownership of the flat, the buyer is required to apply for change in the water bills to the concerned civic authority failing which the water bills remain in the name of original allottee.